

HIGH COURT OF MANIPUR AT IMPHAL

STATUS REPORT OF CASES REGISTERED AGAINST SITTING AND FORMER MPs/MLAs IN THE DISTRICT & SUBORDINATE COURTS OF MANIPUR AS ON 31.12.2024

Sl. No.	Name of Court	Sitting/ Former	FIR Number	Case Number	Penal Offence alleged	Maximum Punishment	Date of filing charge sheet	Date of framing charge	Present status
1	Sessions Court, Imphal West	Sitting MLA	1) RC-DST-2019-A-0011 dated 20.11.2019		1) 420/409/403/120-B/34 IPC and 13(2), 13(1)(C) PC Act	7 years with fine	Not yet filed	N.A.	Investigation stage
			2) RC0172019 A0002 dated 14.02.2019		2) 120-B/420 IPC & 13(2), 13(1)(d) of PC Act				
2	Addl. Sessions Court (FTC), Manipur West (Special Court (MPs/MLAs) No. 1, Manipur)	Sitting MLA	3(4)2019 TBL-DAM PS	Spl. Trial No. 1 of 2020	353/506 IPC, 3(1)(2) SC/ST PoA Act, 2015 and 131(1)(6)(2) RP Act, 1951	2 years	22.01.2021		Appearance (Sine Die) Stayed as per Supreme Court's order dated 13.12.2021 in Spl. Leave (Cril.) No.9127 of 2021
3	Addl. Sessions Court (FTC), Manipur West (Special Court (MPs/MLAs) No. 1, Manipur)	Sitting MLA	RC-1(A)2018 IMP	Spl. Trial No. 2 of 2020	120-B r/w 420, 468, 471 & 477A IPC and Section 13(2) r/w 13(1)(d) of PC Act, 1988	7 years	12.01.2021	29.12.2021	PW Hearing
4	Addl. Sessions Court (FTC), Manipur West (Special Court (MPs/MLAs) No. 1, Manipur)	Former MLA	22(09)2018 Noney PS	Spl. Trial No. 1 of 2021	307/436 IPC	10 years	18.03.2021	24.05.2022	PW Hearing

Sl. No.	Name of Court	Sitting/Former	FIR Number	Case Number	Penal Offence alleged	Maximum Punishment	Date of filing charge sheet	Date of framing charge	Present status
5	Judicial Magistrate First Class, Imphal West - II	Former MLA	55(8)08, MI-PS	Nil	U/S 212/121/121-A/34 PC, 20UA(P) Act & 25(1-C)A Act	Imprisonment for life	Not yet submitted	N.A.	Status report is received. FSL Report awaited
6	Judicial Magistrate First Class, Imphal West - II	Former MLA	FIR No.14(2)2022 MIPS	Nil	147/148/149/188/353/325 IPC				No records found in this Court like remand(s), chargesheet, FR etc.
7	Chief Judicial Magistrate, Imphal East (Special Court (MPs/MLAs) No.2, Manipur)	Sitting MLA		Cril. Complaint Case No.2 of 2022	500 IPC				Next Date 21.02.2025 (The case is at the stage of Offence Explanation but the case cannot proceed as the appearance of the accused has been exempted by the Hon'ble High Court of Manipur)
8	Chief Judicial Magistrate, Imphal East (Special Judge (MPs/MLAs) No.2, Manipur)	Former MLA		Cril. Complaint Case No.10 of 2022	500 IPC				Next Date 13.01.2025 (The case is referred for mediation)
9	Chief Judicial Magistrate, Imphal East (Special Judge (MPs/MLAs) No.2, Manipur)	Former MLA		Cril. Misc. FR Case No.29 of 2020	457/458/506/427/380/34 IPC				Next date 10.01.2025. Appearance and Hearing

Sl. No.	Name of Court		Sitting/ Former	FIR Number	Case Number	Penal Offence alleged	Maximum Punishment	Date of filing charge sheet	Date of framing charge	Present status
10	Judicial Magistrate First Class, Imphal East		Sitting MLA	34(5)2020 APS u/s 188/427/34 IPC & 25(1-C)A Act						No chargesheet or Final Report submitted by the IO of the concerned PS.
11	Judicial Magistrate First Class, Churachandpur		Sitting MLA	13(03)2022 SGT-PS u/s 351/307/34 IPC	Cril.(P) Case No.8 of 2024	u/s 325 IPC	Imprisonment upto 7 years and fine	30.07.2024	N.A.	Chargesheet was filed on 30.07.2024 and the case record was transferred to Spl. Court for MPs/MLAs (CJM,IE) for cognizance and proceeding of the Trial as the Offence is u/s 325 IPC which is a Magistrate Triable Offence. The case record has been returned by the Spl. Court MPs/MLAs (CJM,IE) as not accepted due to non-identification of all accused persons vide order dated 21.08.2024 of Ld. CJM,IE to this Court. This court in compliance of the said order dated 21.08.2024 returned the C/S to the concerned I.O. for further investigation and for identification of all the accused persons.

Sl. No.	Name of Court	Sitting/ Former	FIR Number	Case Number	Penal Offence alleged	Maximum Punishment	Date of filing charge sheet	Date of framing charge	Present status
12	Special Court (ND & PS) (FTC), Manipur	Former MLA	RC 07/S/2013-Kol, dated 28.09.2013 Corresponding to FIR No. 11(1)2013 SJM-PS	Spl. Trial No.100 of 2018	U/S 25A, 29 ND & PS Act and U/S 506 IPC	Rigorous imprisonment for 10 to 20 years + fine of Rs. 1 lakh to 2 lakhs	16.04.2016	26.05.2017	P.W. Hearing (PW No.91 namely Shri B.B. Chakravarty is partially examined, next date fixed for continuation of P.W. examination is 16.01.2025)